NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 215/2015

M/s Sunil Trading Company. ...Petitioner. Versus

M/s Rajindra Forge Private LimitedRespondent

Present: Mr. Aman Garg, Advocate for Mr. Deepak Gupta, Advocate for petitioner. None for respondent.

Justice R.P. Nagrath, Member (Judicial) [Oral]

This case has been received by transfer from the Hon'ble Punjab & Haryana High Court, Chandigarh. It be entered in the relevant register.

The prayer made in the instant petition is for winding up of the company for non-payment of its debts in terms of Section 433 (e) of the Companies Act, 1956. The petition has been filed by the petitioner-company through Mr. Sunil Kumar. The petitioner-company is a partnership concern and the petition has been filed through Mr. Sunil Kumar son of Mr. Ram Niwas Jain. The learned counsel for the petitioner has filed an affidavit of Mr. Sunil Kumar aforesaid that the respondent-company has paid its debts to the petitioner and nothing is outstanding. The same taken on record. The petitioner seeks to withdraw the instant petition as the debts have been paid. Therefore, the instant petition is dismissed as withdrawn as the claim having been satisfied. The file be consigned to record.

Dudull (Justice R.P. Nagrath) Member (Judicial)

February 07, 2017 arora